

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**28.03.2011**

CP 31/2010 (OA No. 31/2008)

Mr. C.B. Sharma, Counsel for applicant.  
Mr. Mukesh Agarwal, Counsel for respondents.

Heard the rival submissions of the respective parties in the Contempt Petition and perused the order dated 04.09.2009 passed in OA No. 31/2008 whereby this Tribunal while disposing of the OA held as under:-

"We are of the view that no relief can be granted to the applicant at this stage. Since, respondent has categorically submitted that the case of the applicant will be considered as & when vacancy will be received from the Screening Committee of the department, we see no reasons why the case of the applicant in Group 'D' post shall not be considered at an appropriate stage in accordance with the rules."

Learned counsel for the respondents submitted that the representation of the applicant has been considered by the respondents. Since no vacancy is available, the candidature of the applicant has been rejected.

In view of the reply to the Contempt Petition, submitted by the respondents, we are of the view that the order of this Tribunal dated 04.09.2009 passed in OA No. 31/2008 has been substantially complied with. Accordingly, the present Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.

Anil Kumar  
(ANIL KUMAR)  
MEMBER (A)

*K.S. Rathore*  
(Justice K.S. Rathore)  
MEMBER (J)

AHQ

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